

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 204**

**New IA/1755/ND/2024 in IB/552/ND/2021**

**IN THE MATTER OF:**

Omkara Assets Reconstruction Pvt. Ltd.	...	Applicant
Versus		
K.S.N Buildwell Pvt Ltd	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Adhish Srivastava, Adv.

For Applicant in 1755 : Mr. Swastik, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/1755/ND/2024**

This is an application filed on behalf of the Authorized Representative of Financial Creditors in class seeking early hearing of I.A. No. 3529 of 2023 under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016. Mr. Swastik in IA/1755/ND/2024 Learned Counsel for the applicant is present physically. We have heard the submissions made by Learned Counsel for the applicant. Since, I.A. No. 3529 of 2023 is already fixed for hearing on 29.04.2024, therefore, the present application i.e. IA/1755/ND/2024 **stands dismissed as infructuous.**

Main matter is fixed for 29.04.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**